

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 56 of 2019

IN THE MATTER OF:

Jamil Ahmad Khan

...Appellant

Vs

Shailesh Kant Sharma & Ors.

...Respondents

Present:

**For Appellant: Mr. Saurabh Jain and Mr. Gunjan Sharma,
Advocates.**

For Respondents:

ORDER

25.02.2019: Learned counsel appearing on behalf of the Appellant submits that the parties have settled the matter vide payment by post-dated cheque and in view of the same the Applicant/Respondent withdrawn its application with liberty to revive the petition in the event of dishonor of cheque and the Adjudicating Authority (National Company Law Tribunal), New Delhi Bench disposed of the application while allowed the withdrawal of the application by order dated 29th January, 2019.

In view of the aforesaid development, the appeal has become infructuous. The question of law remain undecided which may be considered for determination in appropriate case. The appeal stands disposed of.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk